

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 4
(IB)-1848(PB)/2019

IN THE MATTER OF:

M/s. Aarti Malhotra ... Petitioner/Applicant
v.
Entertainment City Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.05.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Hemant Manjani, Adv.
For the Respondent : Mr. Pulkit Deora, Mr. Siddharth Batra, Ms.
Shivani Chawla, Mr. Rhythm Katyal and Mr.
Chinmay Dubey, Advs.

ORDER

Ld. Counsel appearing for the Operational Creditor seeks to withdraw the captioned petition. Let the Petitioner move appropriate application for the purpose.

List the matter for physical hearing on **24.07.2023**.

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(SH. L.N. GUPTA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)